Order No. 01/GST-Single Interface/ Mizoram  

Dated: 05.12.2017

Subject: Division of Taxpayer base between the Central Government and the Government of Mizoram.

In accordance with the guidelines issued by the GST Council Secretariat vide Circular NO. 01/2017, issued vides F.No. 166/Cross Empowerment/ CGST/2017 dated 20.09.2017 with respect to the division of taxpayer base between the Central Government and the State Government to ensure single interface under GST, the State Level GST Co-ordination Committee comprising of the Commissioner of Central Tax, Aizawl GST Commissionerate and Commissioner of State Taxes, Govt. Of Mizoram, Aizawl has decided to assign the taxpayers registered in the State of Mizoram in the following manner:

1. Taxpayers with turnover above Rs.1.5 Crores:
   a. Taxpayers falling under the jurisdiction of the Centre (List of 128 Taxpayers enclosed as Annexure-‘1A’)
   b. Taxpayers falling under the jurisdiction of the State (List of 128 Taxpayers enclosed as Annexure-‘1B’)

2. Taxpayers with turnover below Rs.1.5 Crores:
   a. Taxpayers falling under the jurisdiction of the Centre (List of 221 Taxpayers enclosed as Annexure-‘2A’)
   b. Taxpayers falling under the jurisdiction of the State (List of 1994 Taxpayers enclosed as Annexure-‘2B’).

3. The Trade and Industry Associations/ Chambers of Commerce are requested to bring the contents of this order to the notice of all their members.

Encl:

(i) List of Centre Taxpayers with turnover above Rs. 1.5 Crores as Annexure ‘1A’
(ii) List of Centre Taxpayers with turnover less than Rs.1.5 Crores as Annexure ‘2A’
(iii) List of State Taxpayers with turnover above Rs. 1.5 Crores as Annexure ‘1B’
(iv) List of State Taxpayers with turnover less than Rs. 1.5 Crores as Annexure ‘2B’

(C. Songate)  
Commissioner of Central Tax  
Aizawl, Mizoram

(L.H.Rosanga)  
Commissioner of State Tax  
Govt. Of Mizoram, Aizawl